

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.111
IB-98(ND)/2021

IN THE MATTER OF:

Laxmi Steel Corporation
Vs.
Supertech Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION
U/s 9 IBC code 2016

Order delivered on 16.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :
For the Respondent/CD :

ORDER

Counsels for both the sides are present. The counsel for the Corporate Debtor prayed for time to file reply. At request, time is enlarged with the direction to file reply within two weeks. Thereafter, within one week, the counsel for the Operational Creditor may file rejoinder, if any.

List the matter on 20th April, 2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)